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C.A.No. 3946 OF 2001
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM No.1B (For Judgment) COURT No. 3 SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.3946/2001@@
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Public Services Tribunal Bar Association Appellant (s)
VERSUS

State of U.P. & Anr. Respondent (s)

WITH
Civil Appeal Nos.3947/2001 & 3948/2001

(HEARD BY HON'BLE THE CHIEF JUSTICE AND HON'BLE ASHOK BHAN, JJ.)@@
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Date : 29/01/2003 These matters were called on for pronouncement of
Judgment.

CORAM :
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. ASHOK BHAN

For Appellant(s)
Mr. L.R.Singh, Adv.
Dr.(Mrs.) Vipin Gupta, Adv.
For Respondent(s)
Mr. V.J. Francis, Adv.
Mr. Vishwajit Singh, Adv.

The Court made the following O R D E R@@
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.SP2

Hon'ble Mr. Justice Ashok Bhan pronounced the
judgment of the Court.
The appeals are dismissed, in terms of the judgment,
with no order as to costs,

.SP1
(N. Annapurna) (Kanwal Singh)
Court Master Court Master

Signed Judgment is placed on the file. REPORTABLE.@@
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